

OFFICE MEMORANDUM

Subject: Seeking comments of stakeholders on the draft Recruitment Rules (Amendment) for the post of Senior Principal Private Secretary (Sr. PPS) in Central Information Commission – regarding.

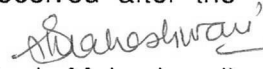
The undersigned is directed to state that the Central Information Commission is in the process of amending the Recruitment Rules (RRs) for the post of **Senior Principal Private Secretary (Sr. PPS)** (General Central Service, Group 'A', Gazetted, Non-Ministerial, Level-12 in Pay Matrix).

2. In accordance with DoPT O.M. No. AB-14017/61/2008-Estt.(RR) dated 13.10.2015, the proposed draft Recruitment (Amendment) Rules along with the Schedule of the post (enclosed herewith) are hereby published/uploaded on the official website of the Central Information Commission to invite comments/views/suggestions from all stakeholders within a period of thirty (30) days.

3. All stakeholders are requested to peruse the draft RR's and submit their inputs/comments, preferably in the following tabular format:

S.No	Column / Para No. of Schedule	Provision in Proposed Draft RR's	Suggested Modification	Justification / Reason

The inputs/comments may be forwarded within **30 days** from the date of hosting of this Office Memorandum on the website of the Commission through email at soadmin-cic@cic.nic.in or dsadmin-cic@cic.nic.in. Comments received after the stipulated period of 30 days will not be entertained.


(Sonia Maheshwari)
Deputy Secretary (Admn)

Encl.: Proposed Draft Schedule of RR's for the post of Sr. PPS

Copy to:

1. All Stakeholders / Staff Members of Central Information Commission.
2. The Under Secretary(IR), DoPT, W/H 31049, Kartavya Bhawan -3, New Delhi.
2. DS(MR), CIC – with a request to upload this OM along with the enclosed draft Schedule on the Commission's website under the tab "Recruitment" for 30 days.
3. Guard File.

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(Department of Personnel and Training)

NOTIFICATION

New Delhi, the, 2026

G.S.R.----- In exercise of the powers conferred by sub-section(1) read with clause(d) of sub-section (2) of section 27 of the Right to Information Act 2005(22 of 2005) and in supersession of the Central Information Commission Recruitment Rules, 2016 except as respects things done or omitted to be done before such supersession the Central Government hereby makes the following rules regulating the method of recruitment to the post of Senior Principal Private Secretary in the Central Information Commission, namely: -

1. **Short title and commencement** – (1) These rules may be called the Central Information Commission: [Senior Principal Private Secretary] Recruitment (Amendment) Rules, 2026.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Number of posts, classification and Pay Band and Grade Pay or scale of pay**---The number of the said post, its classification and the level in pay matrix attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

3. **Method of recruitment, age limit, qualification, etc.**---The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns (5) to (13) of the said Schedule annexed to these rules.

4. **Disqualification**--- No person, --

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who having a spouse living has entered into or contracted a marriage with any person shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. **Power to relax**---Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, after consultation with Union Public Service Commission by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. **Saving**---Nothing in these rules shall affect reservations, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Schedule Tribes, other Backward Classes, ex-service men and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of the post	No. of Posts	Classification	Pay Band and Grade Pay	Whether selection non-selection post	Age limit for direct recruits	Educational and other qualifications required
(1)	(2)	(3)	(4)	(5)	(6)	(7)

Senior Principal Private Secretary	03* (2025) *Subject to variation dependent workload.	General Service Group 'A' Gazetted, Non-Ministerial	Central Pay Matrix Level-12 in the (₹78,800/- to ₹2,09,200/-)	Selection	Not applicable	Not applicable
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Whether age prescribed for direct recruitment will apply in case of promotes.	Period of Probation, if any	Method of Recruitment whether by direct recruitment or by promotion or by deputation/ absorption and percentage of the vacancies to be filled by various methods	In case of recruitment by promotion or by deputation/ absorption, grades from which promotion or deputation/ absorption to be made	If departmental Promotion Committee exists, what is its composition	Circumstances in which UPSC is to be consulted in making recruitment
8	9	10	11	12	13
Not applicable	Not applicable	By promotion failing which by deputation (including short term contract)	<p>Promotion: Principal Private Secretary in the Central Information Commission, in Level-11 (₹67,700/- to ₹2,08,700/-) in the Pay Matrix with five years regular service in the grade. Note1: Training module as prescribed by the Institute of Secretariat Training and Management is mandatory for promotion to the post of Senior Principal Private Secretary. Note 2: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.</p> <p>Deputation(including short term contract) Stenographers of the Central Government/ State Governments / Union territory Administrations / Public Sector Undertakings / Universities / Recognised Research Institutions/Semi Government or Autonomous Bodies / Statutory Organisations: (i) holding analogous posts on regular</p>	Group 'A' Departmental Promotion Committee, for promotion, consisting of: - 1. Chairman/ Member, Union Public Service Commission - Chairman 2. Additional Secretary, Central Information Commission- Member 3. Joint Secretary, Central Information Commission- Member	Consultation with Union Public Service Commission is not necessary while appointing an officer on deputation.

		<p>basis in the parent cadre or department; or</p> <p>(ii) With five years' service in the grade rendered after appointment thereto on regular basis in Level-11 in the Pay Matrix or equivalent in the parent cadre or department.</p> <p>Note 1: The departmental officers in the feeder category who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>Note 2: [(Period of deputation (including short term contract) including period of deputation (including short term contract) in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government shall ordinarily not to exceed four years.</p> <p>Note 3: The maximum age limit for appointment by deputation (including short term contract) shall be not exceeding 56 years as on the closing date of receipt of applications.)]</p>	
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[F.No.]

S.D. Sharma, Joint Secretary

The Principal rules were notified vide ----- G.S.R. 863(E), dated the 07th September 2016.